

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM NO. 301
IB-901(PB)/2019

IN THE MATTER OF:

Rieco Industries Ltd.
Vs

... Petitioner/Applicant

The Indure Pvt. Ltd.

... Respondent

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 10.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: -

For the Respondent:-

ORDER

No one has put in appearance.

It is seen from the records that the present petition was kept in abeyance vide order dated 16.04.2019 on the ground that against the self-same corporate debtor i.e. The Indure Private Limited order was reserved in IB 1643 (PB)/ 2018.

However, IB 1643 (PB)/ 2018 was dismissed vide order dated 14.06.2019 passed by this Bench. Therefore, when CIRP has not been initiated against the corporate debtor application under the Code has to be processed against the respondent as per Law.

Accordingly, the present petition needs to be heard on merit and for that purpose the matter be now listed on 22.07.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)